

RESERVE BANK OF INDIA

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RBI/2012-13/160 UBD.BPD (AD) Cir.No. 1 /14.01.062/2012-13

August 3, 2012

The Chief Executive Officer of All AD Category I Primary (Urban) Co-operative Banks

Madam/Dear Sir,

Anti-Money Laundering (AML)/Combating of Financing of Terrorism (CFT) – Standards – Primary (Urban) Co-operative Banks

Please refer to our circular <u>UBD.CO.BPD (AD) Cir.No.6/14.01.062/2011-12 dated April 20, 2012</u> on risks arising from the deficiencies in AML/CFT regime of certain jurisdictions.

2. Financial Action Task Force (FATF) has updated its Statement on the subject and document 'Improving Global AML/CFT Compliance: on-going process' on June 22, 2012 (copy enclosed). The statement/document can be accessed from the following URL also:

http://www.fatf-gafi.org/documents/repository/fatfpublicstatement-22june2012.html_and http://www.fatf-gafi.org/topics/high-riskandnon-cooperativejurisdictions/documents/improvingglobalamlcftcomplianceon-goingprocess-22june2012.html

- 3. Primary (Urban) Co-operative Banks are accordingly advised to consider the information contained in the enclosed Statement.
- 4. This, however, does not preclude Primary (Urban) Co-operative Banks from legitimate trade and business transactions with these countries and jurisdictions.
- 5. The Principal Officer should acknowledge receipt of this circular to our Regional Office concerned.

Yours faithfully,

(P. K. Arora) General Manager

Encl: As above

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